

Filing no. BA/8048/2020  
Rahul Ashok Panwar Vs State of Jharkhand.

Advocate's name:- Rahul Pandey

1. SJ/DB (S.J)
2. In Time  
Limitation expired on X
3. Court Fee.. NR
4. Authentication Fee due on the copy  
Trial Court Judgement Rs. 40 is wanting.  
Appellate Court Judgement Rs X
5. (a) Copy of trial court judgement Paid  
(b) Copy of appellate court judgement X  
(c) Second Copy of petition X  
(d) Receipt showing service on A.G. Yes  
(e) Vak property stamped  
executed and accepted A/F of Rs. 15 is wanting.
6. (a) Cause title Yes  
(b) Provision of law Yes With B.A No- 10626/2019
7. Intimation regarding surrender of  
Petitioner In Jail
8. Particulars as required by Rule 140(1)  
Chapter XV Part (A) page no. 37 of the  
J.H.C. Rules 2001.. Stated
9. Others defects  
(i) Presentation form may be filled up correctly.  
(ii) Advocates' Association Welfare and Development Fund of Rs. 5 is wanting in the  
back of vak.  
(iii) S.T No. may be stated in para- 3.  
(iv) A/F of Rs. 5 is wanting on affidavit at page no 8.  
(v) F.I.R dt. stated at T/C of page no. 9 does not tally with it's original page.  
(vi) Year of Case may be corrected at page no. 1.

Co-accused details given in spearate sheet.